

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 193 OF 2018

Dated: 27th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. Appellant(s)

Vs.

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Ms. Bhargavi Kannan
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Pradeep Mishra
Mr. Manoj Kumar Shah

ORDER

Admit.

The learned counsel appearing for the Respondent State Commission requests for six weeks' time to file reply. He is granted six weeks' time to file reply i.e. on or before 03.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 01.02.2019 with advance copy to the other side.

List the matter on **18.02.2019.**

(S.D. Dubey)
Technical Member
mk/pk

(Justice N.K. Patil)
Judicial Member